NATIONAL HUMAN RIGHTS COMMISSION

THE WIRE, Online, 3.2.2024
Page No. 0, Size:(0)cms X (0)cms.

NHRC to Hold Public Hearing on J&K Human Rights Violations, a Year After SC Directions

https://thewire.in/rights/nhrc-supreme-court-kashmir-human-rights

This is for the first time after the reading down of Article 370 that the issue of human rights, a recurrent theme in the five years of Union government's rule of Jammu and Kashmir, will be taken up at the official level.

New Delhi: Nearly a year after the Supreme Court's directions, the Union government is set to conduct a first-of-its-kind public hearing on human rights in Jammu and Kashmir next week.

A panel of National Human Rights Commission (NHRC) will hold "a Camp Sitting and Open Public Hearing on grievances of the general public regarding alleged human rights violations … from February 7 to February 9 in Srinagar," a NHRC notice said.

The notice asked people to register their complaints by January 29 against any public servant for negligence in the prevention of human rights violations or their involvement in any such incident in Jammu and Kashmir.

This is for the first time after the reading down of Article 370 that the issue of human rights, a recurrent theme in the five years of central government's rule of Jammu and Kashmir, will be taken up at the official level.

Days after civilians' custodial killing

The NHRC hearing will take place against the backdrop of the shocking incident in Poonch district in which three civilians were allegedly tortured to death in Army custody in December last year while at least four others were grievously injured.

In March 2020, the Union had empowered the NHRC to handle the human rights concerns in Jammu and Kashmir. But in the absence of its local offices, there is no information whether the commission took cognisance of any case over the last more than three years.

The State Human Rights Commission (SHRC), a quasi-judicial body that investigated rights abuses in J&K, ceased to exist on October 31, 2019, when Jammu & Kashmir Reorganisation Act came into effect and the erstwhile state was divided into two union territories.

Dozens of legislations, including J&K Protection of Human Rights Act, 1997 that formed the basis for the setting up of the SHRC, were repealed after the Reorganisation Act became applicable to Jammu and Kashmir in 2019.

In 2022, a petition was filed in the Supreme Court by a Pune-based lawyer Asim Suhas Sarode about the absence of statutory bodies, including human rights commission, in J&K after it was downgraded into a union territory by the Narendra Modi government.

In February last year, the Centre told the court that the issue of the defunct human rights commission in J&K was under its consideration. Later, a bench led by Chief Justice of India D.Y. Chandrachud directed the government to bring a "mechanism which will allow people of Jammu and Kashmir to file their complaints to the NHRC from J&K itself".

High official figures, higher unofficial numbers

The SHRC was probing at least 630 complaints of murder, enforced disappearances, rape, and other kinds of abuses allegedly perpetrated by security forces on local residents, according to official data accessed by an RTI activist, when it was shut down in 2019.

"All the records of the commission were locked in a designated room at the office premises of the erstwhile Human Rights Commission, Old Assembly Complex, Srinagar," the administration said in its reply to the RTI by activist Venkatesh Nayak.

However, unofficial figures are much higher. According to a Huffpost report quoting the annual report of the SHRC for the year 2017-18, more than 8,000 cases of abuses, including torture, disappearances, extra-judicial killings, harassment and others were pending with the commission.

A UN panel had rapped the Centre in September 2020 over the closure of the SHRC while calling for investigation into enforced disappearance and mass graves in Jammu and Kashmir. According to independent estimates, more than 8000 people have become victims of enforced disappearance in J&K since the insurgency erupted in the early 1990s.

Investigations 'penalised'

In 2021, Khurram Pervez, the convenor of Coalition of Civil Society (CCS), a conglomerate of human rights groups and individuals who were involved in documenting the rights abuses in Jammu and Kashmir, was accused of involvement in "terror funding" and arrested by the National Investigations Agency.

Since its inception in 2000, the CCS has published dozens of annual, biyearly and special reports on human rights abuses in Jammu and Kashmir involving security forces

as well as militants. However, after the arrest of its convenor, the group has become defunct.

The CCS's last report was about the three youth from Rajouri who were killed in a staged gun-battle by the Army in 2020, a year after J&K's special status was revoked.

Last year, while hearing a batch of petitions challenging the reading down of Article 370, the Supreme Court had recommended setting up of a 'Truth and Reconciliation Committee' to investigate the rights abuses in Jammu and Kashmir.

"The committee will investigate and report on the violations of human rights perpetrated both by the State and non-state actors in Jammu and Kashmir at least since the 1980s and recommend measures for reconciliation," Justice S.K. Kaul, who was part of the constitutional bench that heard the matter, said.

He added: "There is already an entire generation of youth that has grown up with a feeling of distrust and it is to them that we owe the greatest day of liberation."

NATIONAL HUMAN RIGHTS COMMISSION

RISING KASHMIR, Online, 3.2.2024

Page No. 0, Size:(0)cms X (0)cms.

Noted lawyer Ashok Bhan briefs NHRC Chairman ahead of visiting Kashmir

https://risingkashmir.com/noted-lawyer-ashok-bhan-briefs-nhrc-chairman-ahead-of-visiting-kashmir

The National Human Rights Commission (NHRC) is set to conduct a camp sitting and an open public hearing on grievances related to human rights violations in Jammu and Kashmir.

This marks the first time the NHRC will address such issues in the region following the abolition of the State Human Rights Commission.

Noted lawyer Ashok Bhan, renowned for his expertise in international law, on Thursday briefed the NHRC Chairman, retired Supreme Court Judge Arun Mishra, at his office on the dire human rights situation in Jammu and Kashmir and submitted a note in this behalf.

Bhan emphasized the need for a humanitarian approach towards the victims of the long-standing turbulence in the region, which has witnessed over 30 years of insurgency, leading to violence, displacement, and suffering.

In his two-hour meeting with Chairman NHRC, Bhan discussed the pressing issues facing the region, including the rehabilitation of internally displaced native populations, addressing the drug menace, and ensuring economic stability for the youth.

Bhan highlighted the importance of winning the hearts and minds of the society and establishing a robust security ecosystem to build faith in the rule of law and democracy.

Human rights abuses in Jammu and Kashmir have ranged from mass killings, forced disappearances, torture, rape, abuses due to using pellet guns and suppression of freedom of speech to bans on religious gatherings, a situation akin to genocide and selective killings.

The NHRC is now gearing up to address these concerns.

The camp sitting and open public hearing are scheduled to take place from February 7 to 9 in Srinagar, with the NHRC inviting individuals to submit complaints regarding alleged rights violations.

The NHRC will review these complaints, including acts of terrorism that inhibit the enjoyment of human rights, and recommend appropriate remedial measures. They will also examine treaties and international instruments on human rights for effective implementation.

Bhan also reminded the NHRC chairman that his body actually came up when India was in a bind on Kashmir at the UN Human Rights body in 1994. It was after realizing this and to keep the international human rights bodies out from interfering in the domestic affairs that then Prime Minister Narasimha Rao conceived the idea of having an internal mechanism to address human rights issues.

But Bhan added, that despite having its origin to address rights issues in Kashmir, the NHRC never sought any proactiveness towards this region.

He said it is better late than never that the NHRC has woken up to take up the issue of human rights in Kashmir and also to order ways to ameliorate them.

This development follows the aftermath of the inoperablity of Article 370 and the subsequent winding of the Jammu and Kashmir State Human Rights Commission. The Union Government empowered the NHRC to address human rights concerns in the Union Territory through the J&K Reorganisation Act.

The NHRC's decision to hold an open public hearing on rights violations comes after call of its conscience and from the Supreme Court opinion to create mechanisms allowing people in Jammu and Kashmir to file complaints directly with the NHRC.

This move represents a significant step towards addressing the human rights void that has persisted in Jammu and Kashmir since the abolition of the State Human Rights Commission in 2019. Numerous human rights organizations have ceased to function due to government restrictions on dissent, leaving many unresolved cases of rights violations.

Bhan told NHRC about the brutal human rights situation faced by the Kashmiri Pandit community. Forced displacement, violence, and ongoing discrimination.That left them vulnerable and need of urgent government and NHRC intervention.The rights to life, liberty, and security of the Kashmiri Pandits are being systematically violated, and their cultural heritage is at risk of being obliterated and erased. National Human Rights Commission is once again urged to investigate these atrocities, ensure accountability, and implement measures to safeguard the well-being and rights of the Kashmiri Pandits.and their return to roots is a national demand that deserves serious recommendations.

It is hoped that NHRC’s efforts shall be seen as a healing process and unifying factor for varied sections of the fractured society that lay shattered by the turbulence of last 35 years Bhan said.

पत्रकार रूपेश कुमार सिंह को पटना से भागलपुर जेल भेजा गया, नहीं कराई जा रही ई-मुलाकात

https://janchowk.com/pahlapanna/journalist-rupesh-kumar-singh-sent-from-patna-to-bhagalpur-jail/

पटना/रांची। 23 जनवरी 2024 को भागलपुर के शहीद जुब्बा साहनी केन्द्रीय कारा में पत्रकार व लेखक रूपेश कुमार सिंह को ट्रांसफर किया गया है। रूपेश कुमार सिंह से जब उनकी पत्नी ने मुलाकात की तो पता चला कि 23 जनवरी 2024 से रूपेश को पटना के आदर्श केन्द्रीय कारा से भागलपुर के शहीद जुब्बा साहनी केन्द्रीय कारा लाया गया है। उन्हें सेल नंबर 3 में रखा गया है, जहां लगभग 20 फीट की ऊंचाई पर 9 वाल्ट का एक बल्ब सेल के साइड में लगा है जिससे सेल में रोशनी नाममात्र हो पाती है।

रूपेश कुमार सिंह पटना के आदर्श केन्द्रीय कारा में बीते साल 2023 को 17 अप्रैल को एनआईए के एक केस में लाये गये थे। गौरतलब है कि रूपेश एक स्वतंत्र पत्रकार और लेखक हैं। वह बौद्धिक वर्ग से संबंध रखते हैं। वह जेल में जाने के बाद भी अपने समय का सदुपयोग करते हुए अपनी पढ़ाई जारी रखे हुए हैं। वह इग्नू (IGNOU) में 2 कोर्स- MAH और MAJMC- में enrolled हैं। साथ ही जेल से ही राजनीतिशास्त्र में भी स्नातकोत्तर के लिए भी नामांकन का प्रोसेस भी हो रहा था।

और पटना के आदर्श केन्द्रीय कारा से ही पत्नी के प्रयास और NIA कोर्ट और जेल प्रशासन की पहल से दोनों कोर्स के पहले वर्ष की परीक्षा में भी इसी जेल में पिछले साल 2023 के जून और दिसंबर में शामिल भी हुए हैं। जून की परीक्षा का रिजल्ट भी ऑनलाइन आ चुका है। अब दूसरे वर्ष के लिए इन्हें मार्च तक असाइनमेंट भी लिखकर जमा करना है और परीक्षा की तैयारी भी करनी है।

साथ ही एक लेखक होने के कारण कुछ रचनात्मक लिखना पढ़ना भी उनके जिंदगी का हिस्सा है, और उनका अधिकार भी। कोई कानून पढ़ाई से वंचित नहीं करता, मगर जेल प्रशासन इसके विरोध में खड़ा है।

बंदी का पढ़ने लिखने में व्यस्त रहना तो जेल प्रशासन के साथ-साथ बाहरी प्रशासन के लिए भी सकारात्मक होना चाहिए, पर स्थित इससे उलट है। रूपेश के पास से सारी किताबें जो कि पहले वाले जेल में इनके पास थीं, वर्तमान जेल में वापस ले ली गयी हैं। जबकि रूपेश को असाइनमेंट बनाने के लिए इग्नू के कोर्स की किताबों के अलावा भी कई अन्य किताबों के अध्ययन की जरूरत होती है।

अब जब रूपेश कुमार सिंह के पास किताब, कॉपी और कलम ही नहीं होंगे तो पढ़ाई कैसे संभव हो पाएगी। साथ ही सेल के बल्ब की कम रोशनी में कुछ भी पढ़ना या लिखना संभव नहीं है। इससे सर दर्द की समस्या भी हो रही है।

इसके साथ ही रूपेश से उनका Milton Thermosteel बोतल भी ले लिए गया है। उन्हें इस बोतल की सख्त आवश्यकता है क्योंकि रूपेश साइनस जैसी प्रॉब्लम से पीड़ित हैं। जेल अस्पताल ने भी उन्हें गर्म पानी पीने

की सलाह दी है। जेल प्रशासन की ओर से समय-समय पर गर्म पानी उपलब्ध करने की भी कोई व्यवस्था नहीं है। ऐसे में एक स्वस्थ व्यक्ति को जेल प्रशासन का रवैया बीमार करने वाला है।

इतना ही नहीं पत्रकार रूपेश कुमार सिंह की पेशी भी न तो शारीरिक और न ही वीडिओ कॉन्फ्रेसिंग के जरिए ही वर्तमान जेल से कराई गई है, जबकि बीते 24 जनवरी को एनआईए कोर्ट में पेशी की तारीख थी। STD से भी बात करने की सुविधा अभी उपलब्ध नहीं है। बंदियों को कानूनन जो अधिकार मिले हुए हैं, जेल प्रशासन उससे भी उन्हें वंचित कर रहा है, जो किसी भी लोकतांत्रिक देश के लिए ठीक नहीं है।

रूपेश की पत्नी ने बताया कि उनके द्वारा भी जब वीडियो कांफ्रेंसिंग के लिए नंबर लगाया गया तो वह भी अप्रूव्ड नहीं किया गया। फिलहाल वे झारखंड में रहती हैं और मिलने के लिए बार बार 330 किलोमीटर दूर भागलपुर आना उनके लिए बहुत परेशानी की बात है।

ई मुलाकात के लिए रजिस्ट्रेशन करने के बाद न तो उसे अप्रूव्ड किया गया और न ही रिजेक्ट। ऐसे में बार-बार इतनी दूर आ पाना बहुत परेशानी वाली बात है। क्योंकि बच्चा भी छोटा है जिसको छोड़कर वो नहीं आ सकती हैं और लेकर आने से बच्चे की पढ़ाई भी प्रभावित होगी और स्वास्थ्य भी। जेल प्रशासन द्वारा यह विद्वेषपूर्ण तरीका क्यों अपनाया जा रहा है पता नहीं, पर यह सब रुपेश के परिजनों के लिए बड़ी समस्या वाली बात है।

रुपेश कुमार सिंह की ओर से इस मामले की शिकायत राष्ट्रीय मानवाधिकार आयोग और बिहार मानवाधिकार आयोग को पत्र और मेल द्वारा की गई है।

व्यक्तियों की गरिमा और निजता की रक्षा सुनिश्चित करने के लिए क्या कदम उठाए जाएंगे? बॉम्बे हाइकोर्ट ने राज्य से पूछा

https://hindi.livelaw.in/high-court/more/justice-revati-mohite-dere-justice-manjusha-deshpande-mumbai-police-lock-up-illegal-detention-music-teacher-individual-dignity-248335?infinitescroll=1

संगीत शिक्षक को अवैध रूप से हिरासत में लिए जाने के मामले में बॉम्बे हाईकोर्ट ने पाया कि प्रथम दृष्टया राज्य द्वारा प्रस्तुत कोई भी सर्कुलर ऐसी स्थिति से के बारे में कुछ नहीं कहता, जहां पुलिस लॉक-अप में हिरासत में लिए गए व्यक्ति से उसके कपड़े छीन लिए गए हो।

जस्टिस रेवती मोहिते डेरे और जस्टिस मंजूषा देशपांडे की खंडपीठ ने अभियोजक को यह बताने के लिए समय दिया कि ऐसे व्यक्ति की निजता और गरिमा की रक्षा सुनिश्चित करने के लिए क्या कदम उठाए जाएंगे।

अदालत ने कहा, "हमने सर्कुलर और प्रावधानों का अध्ययन किया और प्रथम दृष्टया महसूस होता है कि इनमें से कोई भी प्रावधान हमारे द्वारा उठाए गए मुद्दे से संबंधित नहीं है, यानी गिरफ्तार व्यक्ति को पुलिस लॉक-अप में हिरासत में लेने के दौरान उसके कपड़े उतारना।" 29 सितंबर को हाइकोर्ट ने हेबियस कॉर्पस याचिका का निपटारा किया, जिसमें म्यूजिक टीचर को पुलिस ने जमानती अपराध में हिरासत में लिया गया था। याचिका टीचर की पत्नी ने दायर की।

याचिकाकर्ता के पति को मुआवजा देने और याचिकाकर्ता के पति की अवैध हिरासत के लिए जिम्मेदार पाए गए व्यक्तियों के वेतन से पूरी जांच के बाद उक्त मुआवजा वसूलने के कुछ निर्देशों के साथ याचिका का निपटारा किया गया। अदालत ने कहा कि उस व्यक्ति को यौन उत्पीड़न के जमानती अपराध के लिए गिरफ्तार किया गया था, इस तथ्य के बावजूद कि वह जमानत देने के लिए तैयार था। पिछली तारीख पर एपीपी ने प्रस्तुत किया कि कार्यालय अदालत के आदेश के अनुसार सर्कुलर जारी करेगा।

23 जनवरी को जब मामला अनुपालन के लिए उठाया गया तो एपीपी ने डिरेक्टर जनरल कार्यालय द्वारा 18 जनवरी, 2024 को जारी सर्कुलर की कॉपी प्रस्तुत की गई। उक्त कॉपी में जमानती अपराधों में गिरफ्तार व्यक्तियों की रिहाई के संबंध में बताया गया था, जब वे जमानत देने के लिए तैयार हों।हों खंडपीठ ने कहा कि उसने एपीपी से कहा कि याचिकाकर्ता को लॉक-अप में कपड़े उतारे जाने के संबंध में पुलिस क्या कदम उठाएगी, उसे रिकॉर्ड पर रखें

एपीपी ने डिरेक्टर जनरल कार्यालय द्वारा समय-समय पर जारी किए गए कुछ सर्कुलर प्रस्तुत किएष। विशेष रूप से 26 अक्टूबर, 2007 और 22 जनवरी, 2004 को जारी सर्कुलर पेश किए गए।

अदालत ने आगे कहा,

“जहां तक 26 अक्टूबर, 2007 के सर्कुलर का सवाल है, यह लॉक-अप रजिस्टर के रखरखाव से संबंधित है। ऐसा प्रतीत होता है कि उक्त सर्कुलर 2007 की रिट याचिका नंबर 704 (सज्जाद निज़ाम सिद्दीकी बनाम महाराष्ट्र राज्य) में इस न्यायालय द्वारा देखी गई बातों के अनुसार जारी किया गया।”

2004 के अन्य सर्कुलर पर गौर करते हुए अदालत ने कहा कि यह भारत के राष्ट्री य मानवाधिकार आयोग द्वारा व्यक्त की गई अस्वीकृति के बाद हिरासत में होने वाली मौतों के परिणामस्वरूप जारी किया गया

अदालत ने कहा, “तदनुसार, हिरासत में लिए गए व्यक्तियों के संबंध में कुछ दिशानिर्देश उक्त सर्कुलर में निर्धारित किए गए, जिससे यह सुनिश्चित किया जा सके कि पुलिस हिरासत में कोई मौत न हो। उक्त सर्कुलर में कई निर्देश जारी किए गए, जिसमें गिरफ्तार किए गए व्यक्ति की तलाशी कैसे की जानी है। उसकी मेडिकल जांच आदि शामिल है।"

खंडपीठ ने पाया कि सर्कुलर में निर्देश यह है कि गिरफ्तार व्यक्ति के साथ मानवीय व्यवहार किया जाना चाहिए। एपीपी ने पुलिस लॉक-अप में कैदियों के साथ व्यवहार के संबंध में पुलिस मैनुअल के प्रावधानों और पुलिस अधिनियम के प्रावधानों 197 नों और 204 का भी हवाला दिया।

तदनुसार अदालत ने एपीपी को आगे के निर्देश लेने में सक्षम बनाने के लिए मामले को 20 फरवरी, 2024 तक के लिए स्थगित किया गया।

BHASKAR, Online, 3.2.2024
Page No. 0, Size:(0)cms X (0)cms.

सिटी रिपोर्टर | मुजफ्फरपुर

https://www.bhaskar.com/news/jha-mat-latest-tamar-news-032002-1444221-nor.html

एसकेएमसीएचमुजफ्फरपुर में लावारिस लाशों के सौदेबाजी की जांच रिपोर्ट मेडिकल कॉलेज के प्रिंसिपल डॉ. विकास कुमार ने गुरुवार को कमिश्नर अतुल प्रसाद को सौंप दी। रिपोर्ट में प्राचार्य ने कहा है कि अस्पताल में प्राइवेट सिक्योरिटी कंपनी के 35 कर्मचारी आउटसोर्सिंग पर सफाई का काम करते हैं। इनमें से 4 कर्मी की पोस्टमार्टम हाउस में ड्यूटी रहती है। इन चारों को काम से हटा दिया गया है। उधर, इस मामले की शिकायत राष्ट्रपति भवन राष्ट्रीय मानवाधिकार आयोग के पास भी पहुंची है। प्राचार्य ने यह भी कहा कि पोस्टमार्टम हाउस से लेकर कॉलेज कैंपस में 12 सीसीटीवी कैमरे लगाए गए हैं। आधा दर्जन सीसीटीवी कैमरे और लगाए जाएंगे।